

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-760(ND)/2018

IN THE MATTER OF:

M/s Aakruti

vs

M/s Iris Accociates Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Coram:

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K.Subburaj,

Hon'ble Member (Technical)

Order delivered on 04.10.2018

For the Petitioner/Applicant
For the Respondent

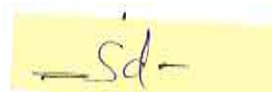
: Ms. Priyanka, Advocate for Ms. Anushree Kapadia,
: Ms. Avsi M Sharma, Advocate

ORDER

Learned counsel for the applicant and Corporate Debtor are present. Proxy counsel appearing for the applicant states that the main counsel Ms. Aushree Kapadia, appearing in the matter has instructed that on receiving of the completion certificate from the Corporate Debtor that the matter may be requested to be withdrawn. The learned counsel for Corporate Debtor has handed over the original copy of completion certificate to the learned counsel for the applicant. Learned counsel appearing for the Corporate Debtor confirms the same, hence on the statements made by the learned counsels the matter is allowed to be withdrawn. Hence IB 760(ND)/2018 is hereby withdrawn.



(DR. V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)